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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1043/99

dt. 17-9-99

S.D. Kulkarni

: Applicant

Vs.

1. Divnl. Railway Manager
Hyderabad Division
SC Rly., Rail Nilayam
Secunderabad

2. Sr. Divnl. Accounts Officer
Hyderabad Divn., SC Rly.,
Rail Nilayam, Secunderabad

: Respondents

Counsel for the applicant

: S. Lakshma Reddy
Advocate

Counsel for the respondents

: K. Siva Reddy
SC for Railways

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

OA.1043/99

dated : 17-9-1999

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

Heard the learned counsel Ms.Lakshmi for Mr. S. Lakshma Reddy for the applicant and Mr. K. Siva Reddy, learned counsel for the respondents.


1. The respondents are sought to be directed by this Tribunal in this OA that Respondent No.1 ^{should} ~~to~~ settle the voluntary retirement dues communicated to the applicant through settlement case No.471/94-95 dated 7-3-1995 and to declare the action of the respondents in denying the applicant payment of Rs.29547/- as illegal, and void, ^{and to} further direct the respondents to pay the said ~~said~~ amount ^{of} Rs.29547/- with interest at the rate of 18% p.a.

2. The applicant has raised several grounds in support of her contention that she is entitled to receive the above said amount Rs.29547/-. The applicant also made a representation earlier and the same ^{was} ~~is~~ not responded by the respondents so far.

3. The learned counsel for the applicant submits that ^{the} ~~ends~~ of justice will be served if the respondents are directed to reconsider the applicant's case for payment of ^{the} aforesaid amount. On that account therefore this OA is disposed of with a direction to the respondent No.1 to consider the applicant's representation dated 23-12-1995 and after giving ^{the} ~~an~~ opportunity of hearing to the applicant the same may be disposed of in accordance with law and ^{the extant} ~~instant~~ rules and regulations.

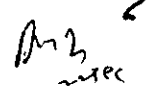
4. This exercise shall be completed within three months from the date of receipt of ^{the} ~~copy~~ of this order.

9. The OA is disposed of accordingly. No order as to costs.


(D.H. Nasir)
Vice Chairman

Dt. 17, Sept., 1999
Dictated in open Court

sk



COPY TO:-

1st AND II nd COURT

TYPED BY
COMPARED BY

CHECKED BY.
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

11/10/99

✓ THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN.
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER DATE: 17.9.99

MA/RA/CP.NO

IN

DA.NO. 1043/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

✓ ORDERED/REJECTED

NO ORDER AS TO COSTS

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